

(26)

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

...

OA No. 1597 of 1990

Dated New Delhi, this 22nd day of November, 1994

Hon'ble Mr Justice S. K. Dhaon, Vice Chairman (J)

Hon'ble Mr B. K. Singh, Member (A)

Mrs Vidya Malik  
W/o Shri R. B. Malik  
R/o C-II/67, Lodhi Colony  
NEW DELHI 110003.  
By Advocate: None present

... Applicant

VERSUS

Union of India, through

1. Secretary  
Ministry of Home Affairs  
North Block  
NEW DELHI-1.

2. Director General  
Central Industrial Security Force  
(Ministry of Home Affairs)  
13, CGO's Complex, Lodhi Road  
NEW DELHI-3.

3. AIG/NZ, CISF and former Commandant  
Earstwhile Mobile Civil Emergency Force  
Malviya Nagar Extn.  
NEW DELHI-17.

... Respondents

By Advocate: Shri N. S. Mehta

O R D E R  
(Oral)

Mr Justice S.K. Daon, VC (J)

Shri N. S. Mehta, counsel for the respondents, has brought to our notice a photostate copy of the office order No. 185 dated 2.11.94 issued by the Assistant Inspector General/NZ. In the said office order it is recited that Smt. Vidya Malik, a personnel of the erstwhile M.C.L.F., has been declared

surplus and she has been transferred to the Surplus Staff Establishment constituted under the C.I.S.F.(Ministry of Home Affairs). A copy of this order has been issued to the applicant, Mrs Vidya Malik.

2. In view of the aforesaid office order, apparently this OA has become infructuous and is accordingly dismissed as such, without any order as to costs.
3. The aforesaid photocopy of the office order shall form part of record of this OA.

*B*  
(B.K. Singh)  
Member(A)

*S.K.*  
(S.K. Dhaon)  
Vice Chairman(J)

dbc